

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 585/2018  
O.A. No. 2331/2018

The 19<sup>th</sup> day of November, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Rakesh Kumar, Casual Labour, Group D  
Aged about 46 years  
S/o Late Sh. Jagdish Dutt  
R/o Village Dhanni (Barolla)  
Distt. Udhampur (J&K). .. Petitioner

(By Advocate: Mrs. Priyanka Bhardwaj for Shri M.K. Bhardwaj)

Versus

1. Shri Sanjay Mitra,  
Secretary  
Ministry of Defence  
South Block, New Delhi
2. Lieutenant General Ambre,  
Quaster Master General,  
Army Headquarter, B-Wing  
Sena Bhawan, New Delhi .
3. Shri S. Sudhir Kashyap,  
Dy. Director General (MF)  
Army Headquarter Farm Branch  
West Block No.III, R K Puram  
New Delhi.
4. Lt. Gen. Ranbir Singh (AVSM),  
Director (MF)  
Headquarter, Northern Command  
Military Farm branch,  
56 A.P.O. .. Respondents

(By Advocate: Shri U. Srivastava)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. O.A. No. 2331/2018 filed by the applicant was disposed of by this Tribunal on 01.06.2018 as under:

“5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by permitting the applicant to make an appropriate representation ventilating his grievances to the respondents within two weeks from the date of receipt of a certified copy of this order and on receipt of such a representation from the applicant, the respondents shall consider the same, duly keeping in view the order dated 22.03.2018 in O.A. No.2787/2016 of this Tribunal, and if the respondents find that the applicant is identically placed like the applicants in O.A. No.2787/2016, they shall release all the resultant benefits to the applicant by passing an appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days therefrom. No order as to costs.

Let a copy of the O.A. be enclosed to this order.”

3. Alleging non-implementation of the aforesaid orders of this Tribunal, the applicant filed the instant CP.

4. The respondents filed a reply stating that the applicant has not made any representation in terms of the orders of this Tribunal to enable them to pass an appropriate order thereon.

5. Since the applicant failed to show that he has made any representation in terms of the orders of this Tribunal, we do not

find any merit in the CP. Accordingly, the CP is dismissed and notices are discharged. No costs.

**(ARADHANA JOHRI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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